

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.**

**BEFORE SH. LALIET KUMAR, JUDICIAL MEMBER
AND DR. M. L. MEENA, ACCOUNTANT MEMBER**

**I.T.A. No. 548/Asr/2017
Assessment Year: 2013-14**

Sh. Sunil Kumar 15, Rose Avenue, Amritsar [PAN: AIBPK 0368E] (Appellant)	Vs.	The Asstt. Commissioner of Income Tax, Circle-II Amritsar (Respondent)
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Appellant by	Sh. Salil Kapoor, Adv.
Respondent by	Sh. Charan Dass, D. R.

Date of Hearing	15.07.2021
Date of Pronouncement	15.07.2021

ORDER

Per Dr. M. L. Meena, AM:

This appeal filed by the assessee for the assessment year 2013-14 is directed against the order of Ld. CIT(A)-1, Amritsar dated 03.08.2017.

2. At the outset, the ld. AR of the assessee has requested for withdrawal of this appeal filed by assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the

”Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. The Ld. DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 15.07.2021

Sd/-

**(Laliet Kumar)
Judicial Member**

Sd/-

**(Dr. M. L. Meena)
Accountant Member**

Dated: 15.07.2021

Copy of the order forwarded to:

- (1)The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By Order